

Listed on : . .2017

Court No. :

Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 21437 OF 2016

(Application for extension of time from surrendering)

IN

CRIMINAL MISCELLANEOUS PETITION NO. 18891 OF 2016

(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

Dheeraj Srivastava

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT FOR DIRECTIONS

It is submitted that an application for exemption from surrendering (Crl. Misc. Petition No. 18891 of 2016) was listed before the Hon'ble Judge in Chambers on 28th November, 2016 when His Lordship was pleased to pass the following order :

"Application for exemption from surrendering is rejected.

As prayed by the learned counsel for the petitioner, two weeks' time is granted to surrender and file proof thereof."

It is further submitted that Counsel for the Petitioner, instead of filing proof of surrender of the Petitioner, has on 10th December, 2016 filed an application seeking extension of time for surrendering (in the form of paper books). Said application has been registered as Criminal Misc. Petition No. 21437 of 2016. Copy of the same has been placed with SLP paper books for kind perusal of the Hon'ble Court.

The office report for directions in the matter above mentioned is listed before the Hon'ble Judge in Chambers for orders.

DATED this the 16th day of December, 2016.

COPY TO:Mr. Anoop Kumar Srivastava, Advocate

C4/dk

ASSISTANT REGISTRAR

ASSISTANT REGISTRAR